

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 79 of 2020

IN THE MATTER OF:

Erofab Exports Pvt. Ltd. & Ors.

...Appellants

Versus

Gartex Insta Apparels Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Ramya Subramaniam, Advocate.

For Respondent: Mr. Amit Pai, Advocate for 1, 2 and 3.

O R D E R
(Virtual Mode)

23.11.2020 Learned Counsel for both the sides states that settlement between the parties has not become possible.

It is stated that Pleadings are complete.

The Parties may file brief Written-Submissions not more than three pages within two weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice), Hearing on **06th January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/